Whereas provisions of Section 98, Part VII of the Merchant Shipping Act, 1958, and the Merchant Shipping (Medical Examination) Rules, 2000, notified by the Central Government, provide for and prescribe the procedure of Medical Examination of Indian Seaman.

Whereas under Rule 13 of the stated Merchant Shipping (Medical Examination) Rules, 2000, it is required that the Central Government may by order in writing constitute Appellate Authority as per provisions contained in the said rules.

Whereas, so far it has not been possible to form the said Appellate Authority at three Marine Districts, namely Mumbai, Kolkata and Chennai, due to certain administrative difficulties. This is delaying the Appellate mechanism envisaged under the said rules.

And whereas under clause (1) of Section 456 of the Merchant Shipping Act, 1958 read in conjunction with Notification No. S.O. No. 3144 dated 17th December, 1960 issued by Government of India, such power to exempt any condition / requirement has been delegated to Director-General of Shipping.

Now, therefore, the Director-General of Shipping and ex-officio Additional Secretary to the Government of India in the Ministry of Shipping is hereby pleased to order that the Appellate Authority for Mumbai would be the Standing Medical Board of Sir J. J. Hospital in Mumbai. Similarly the Appellate Authority for Kolkata, Chennai and Port Blair, would be the Standing Medical Board of one of the leading Government Medical Hospitals where Central Government Employees are generally examined for medical fitness prior to joining the service by Medical Board.

This Order is effective for a period of one year from the date of issue of this order.

Sd/-
(G.S. Sahni)
Director General of Shipping &
Ex. officio Additional Secretary